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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00267 of 2015
Cuttack, this the 3rd day of June, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Gouranga Chandra Sahoo,
aged about 51 years,
S/o Sri Gobinda Chandra Sahu,
At- Brahmapur, PO- Kharasah Pur,
PS- Sora, Dist- Balasore,
At Present working as Token Porter,
Baitarani Road Station, Jajpur Road,
Dist – Jajpur, Odisha.

...Applicant

(Advocates: M/s. N.C.Rout, S.K.Padhi, S.K.Mishra, A.R.Swain)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway, Chandrasekhpur,
Bhubaneswar, Dist-Khurda.
2. Divisional Railway Manager,
East Coast Railway, Khurda Road,
At/PO-Khurda Road, PS-Jatni, Dist-Khurda.
3. Senior Divisional Personal Officer,
East Coast Railway, Khurda Road,
At/PO-Khurda Road, PS-Jatni, Dist-Khurda.
4. Asst. Personal Officer (C&S),
O/o Senior Divisional Personal Officer/KHR,
East Coast Railway, Khurda Road,
At/PO-Khurda Road, PS-Jatni, Dist-Khurda.

... Respondents

(Advocate: Mr. T.Rath)

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ORDER (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mr. N.C.Rout, Ld. Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. In pursuance of the direction issued by this Tribunal Mr. Rath has obtained instructions which he has filed before the Tribunal today stating therein that the applicant Sri ***Gouranga Chandra Sahoo*** has not been affected by the order purportedly changing his designation from Token Porter to Gate Keeper. It has been further clarified that one Sri ***Gouranga Charan Sahoo***, Token Porter, Paradeep, has accepted his posting as Gate Keeper at Paradeep. Based upon this information, Mr. Rath submitted that the applicant has in no way been affected by the order impugned dated 01.12.2014 (Annexure-A/6) herein and, therefore, there is no cause of action for the applicant to approach the Tribunal.

3. Mr. Rout has accepted this submission of Mr. Rath and, therefore, he does not want to pursue this O.A.

4. For the reasons aforesaid, the O.A. is disposed of. No costs.



(R.C.MISRA)
MEMBER(Admn.)